

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 949/95.

Dt. of Decision : 14-08-95.

1. Smt. V.V. Suryamarayyanamma
2. M. Pratap Singh
3. V. Ravi Babu
4. D.N. Prasad
5. M.A. Jyothi
6. M. Swarnalatha

... Applicants.

VS

1. The Union of India, Rep. by
The Secretary, Dept. of Posts,
Dak Bhavan, New Delhi-1.
2. The Chief Postmaster General,
AP Circle, Hyderabad-1.
3. The Postmaster General,
Visakhapatnam Region,
Visakhapatnam.
4. The Sr. Supdt., of Post offices,
Visakhapatnam Division,
Visakhapatnam-1.
5. The Supdt., of RMS,
RMS 'V' Division, Visakhapatnam.
6. The Supdt., of Post Offices,
Rajahmundry Division,
Rajahmundry.
7. The Sr. Supdt., of Post Offices,
Prakasam Division, Ongole.
8. The Sr. Supdt., of Post Offices,
Srikakulam Division, Srikakulam.

.. Respondents.

Counsel for the Applicants : Mr. T.V.V.S. Murthy

Counsel for the Respondents : Mr. N.V. Rama Rao
Addl. Commr.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Copy to:-

1. The Secretary, Dept. of Posts, Dak Bhavan, Union of India, New Delhi-1.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Postmaster General, Visakhapatnam Region, Visakhapatnam.
4. The Sr. Supdt., of Post Offices, Visakhapatnam Division, Visakhapatnam.
5. The Supdt., of RMS., RMS 'V' Division, Visakhapatnam.
6. The Supdt., of Post Offices, Rajahmundry Division, Rajahmundry.
7. The Sr. Supdt of Post Offices, Prakasam Division, Ongole.
8. The Sr. Supdt of Post Offices, Srikakulam Division, Srikakulam.
9. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
10. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
11. One copy to Library, CAT, Hyd.
12. One spare copy.

Rsm/-

17

O.A. 949/95.

Dt. of Decision : 14-08-95.

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Heard learned counsel for both the parties.

2. The applicants were initially recruited and worked as Reserve Trained Pool Sorting/Postal Assistants and were subsequently regularised as Postal Assistants. Their claim in this OA is for a direction to the respondents to pay them Productivity Linked Bonus (PL Bonus) for the period that they worked as RTP Sorting/Postal Assistants.

3. Similarly situated employees approached the Tribunal and filed several OAs which were allowed. It was therefore just and reasonable that this OA is also allowed at the admission stage itself, as the applicants are similarly situated to those in the OAs which were already ~~been~~ decided.

4. Accordingly this OA is disposed of with the directions to the respondents to pay the applicants PL Bonus provided:-

(a) The applicants had put in ~~in~~ 240 days of service as RTP Sorting/Postal Assistants for minimum 240 days in each year ending 31st March.

(b) The amount of PL Bonus would be based on their average monthly emoluments of the applicants determined by dividing the total emoluments for each accounting year of eligibility by 12.

(c) The payment of PL Bonus will be subject to the conditions of the ~~extant~~ scheme governing such payment.

5. The respondents should comply with the above directions within a period of 3 months from the date of communication of this Order. No costs.

thru:regd
(A.B. Gorthi)
Member (Admn.)

Dated : The 14th August 1995.
(Dictated in Open Court)

Ans. Regd.
Dy. Registrar (1)

DA - 949/95
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER

R - 24/8/95

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 14/8/1995 1995.

M.A. / R.A. / C.A. NO.

IN
O.A.NO. 949/95

T.A. NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

No Spare Copy

Central Administrative Tribunal
DESPATCH

6 SEP 1995 NSW

HYDERABAD BENCH